

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 284 of 2018
in**

CP(IB) No. 185/2017

CP(IB) No. 186/2017

CP(IB) No. 187/2017

CP(IB) No. 188/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.08.2018**

Name of the Company: Bhupendra Singh Narayansingh Rajput
RP Anil Tradecom Ltd
V/s.
Anil Tradecom Ltd & Ors.

Section of the Companies Act: Sections-33(1), 33(2) & 34(1) of the Insolvency
and Bankruptcy Code


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

Order

The matter is wrongly listed on board due to inadvertence, as in the present matter the order is already pronounced on 17.08.2018 and IA stood disposed of. Hence, the matter to be delisted.


**(Manorama Kumari),
Member Judicial**


**(Harihar Prakash Chaturvedi),
Member Judicial**

Dated this the 27th day of August, 2018